

(d) The Central Bureau of Investigation derives its powers from the Delhi Special Police Establishment Act, 1946 and in such cases of criminal misconduct, where it is competent, it takes action as per the relevant law and rules. It does not distinguish between various classes of people while enforcing the rule of law.

### Complaints of Investors

7073. SHRI A. INDRAKARAN REDDY : Will the PRIME MINISTER be pleased to state :

(a) the number of complaints which have been received by the Department of Company Affairs from the investors during 1994-95; and

(b) the steps taken by the Government to redress these grievances?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The number of complaints received by the Department of Company Affairs from 1.4.94 to 31.3.95 is 39,593.

(b) In order to attend to the complaints from investors, the Department has set up a separate Investor Protection Cell. The complaints are processed through a computerised system and are referred to the companies for redressal. It has generally been possible to send two communications to the complainants; the first, as an acknowledgement, and the second, by way of action taken on the complaints as informed by the company. Penal action against the errant companies is also periodically initiated, wherever necessary, under the Companies Act, 1956.

### World Bank Assistance

7074. SHRI D. VENKATESHWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the World Bank has decided to include some more hospitals under the control of Andhra Pradesh Vaidya Vidhana Parishad within the overall credit limit of Health System Project;

(b) if so, whether the World Bank has agreed in 1993 to provide a credit of Rs. 443.58 crores for Andhra Pradesh Health System Project; and

(c) the funds provided to Andhra Pradesh State by the World Bank so far and to what extent the work has been completed in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) The IDA have advised that requests for inclusion of some additional hospitals would be considered taking into account technical justification, complementarity with project objectives and availability of credit funds subject to applicable IDA policies on Credit savings.

(b) Out of the total project of US \$ 159 million (equivalent to Rs. 608 crores) spread over a period of seven year, the IDA credit is US\$ 133 millions.

(c) The credit has come into effect from 1-3-95. So far the State Government has not received any amount.

### Export of Armaments

7075. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have not achieved any remarkable success in the export of strategic armaments;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken for augmenting the export of defence armaments?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) and (b). Defence production infrastructure in the country has been primarily created for meeting our own needs. However, with a view to enlarging its turnover and, thereby, enhancing productivity, the production units have been utilising their spareable capacity for making items for sale in the civil market in the country and for export. Exports in the last 3 years are shown in the table below :

	Direct Exports	Deemed Exports	Total
	(Rupees in crores)		
1992-93	72.73	188.58	261.31
1993-94	124.33	433.70	558.03
1994-95 (Provisional)	79.08	466.79	545.87

As many orders for direct exports for the year 1994-95 were finalised towards the end, these are to be executed in 1995-96. Keeping in view the orders in hand, direct exports are expected to increase markedly in 1995-96.

(c) The steps taken to boost exports include policy and procedural liberalisation, greater involvement of our missions abroad, invitation to foreign delegations including service chiefs, participation in defence exhibitions, publication of a catalogue of defence equipment and use of marketing skills and infrastructure of trading houses.

### Participation of Private Sector in Jammu and Kashmir

7076. SHRI PRAKASH V. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Jammu and Kashmir proposed any plan for participation of private sector in various core areas such as power and agriculture; and